

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

STARRED QUESTION NO:227

ANSWERED ON:13.03.2013

COMPASSIONATE APPOINTMENTS

Danve Shri Raosaheb Patil; Ram Shri Purnmasi

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether the Government has issued instructions/guidelines to the Ministries/ Departments in the matter of appointments on compassionate grounds to the kith and kin of the employees dying while in service and if so, the details thereof;
- (b) whether several cases of giving appointments on compassionate grounds are pending in various Ministries/ Departments;
- (c) if so, the details of such cases during the last three years and the current year, Ministry/Department-wise and the steps taken by the Government in this regard;
- (d) whether there is any ban on compassionate appointments and if so, the details thereof and the reasons therefor; and
- (e) whether there is also a provision to reject or carry forward the claim to the next years and if so, the details thereof and the reasons therefor?

**Answer**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.  
(SHRI V. NARAYANASAMY)

(a) to (e): A statement has been laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (e) OF LOK SABHA STARRED QUESTION No. 227 FOR 13.03.2013.

(a): The compassionate appointment in Government is regulated as per instructions issued vide O.M. dated 09.10.1998 as amended from time to time. All these instructions have been consolidated vide O.M. dated 16.01.2013.

(b) & (c): Department of Personnel and Training (DOPT) only lays down the policy of compassionate appointment which is implemented by the administrative Ministries/Departments while considering the cases of compassionate appointment. The Administrative Ministries/Departments are required to monitor the state of implementation of compassionate appointment under their respective jurisdiction. DOP&T does not maintain centrally, information on specific details such as the number of applications under consideration of the Union Government for appointment on compassionate grounds, department-wise.

(d): No, Madam.

(e): A claim for compassionate appointment can be carried forward to next or more years subject to fulfillment of eligibility conditions prescribed in the Scheme and availability of a vacancy under 5% quota of direct recruitment in Group 'C' posts.